To be published in the Gazette of India Extraordinary Part II Section 3, Sub Section (II)

Government of India
Ministry of Commerce & Industry
Department of Commerce
Directorate General of Foreign Trade
Udyog Bhawan, New Delhi

**Notification No:** 37/2015-2020
New Delhi, 06* October, 2020

Subject: Addition of enabling provision related to the issue of scrips under Scheme for Rebate of State Levies (RoSL) as notified by the Ministry of Textiles-reg.

S.O.(E): In exercise of the powers conferred by Section 5 of the Foreign Trade (Development and Regulation) Act, 1992 read with Para 1.02 of the Foreign Trade Policy, 2015-20, the Central Government hereby makes the following amendment in the Foreign Trade Policy 2015-20 with immediate effect:

2. A sub-para (d) is inserted in para 4.01 of the Foreign Trade Policy, 2015-20 as below:

“(d) Scheme for Rebate of State Levies (RoSL), as notified in para 6.3 of Ministry of Textiles Notification No. 14/26/2016-IT (Vol-II) dated 07.03.2019 and as amended vide Notification No. 120515/11/2020-TTP dated 09.06.2020 will be implemented by the DGFT in scrip mode, for which procedure will be laid down separately.”

**Effect of this Notification:** A new sub-para has been inserted in the Foreign Trade Policy, 2015-20 to give effect to the para 6.3 of the Ministry of Textiles Notification No. 14/26/2016-IT (Vol-II) dated 07.03.2019, as amended vide Notification No. 120515/11/2020-TTP dated 09.06.2020 regarding the issue of duty credit scrips under Scheme for Rebate of State Levies.

(Anjali Yadav)
Director General of Foreign Trade
Ex-officio Additional Secretary to the Government of India
E-mail: dfgft@nic.in

[Issued from File No. 01/61/180/14/AM21/PC-3]